

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 227
(IB)-702/ND/2018

**Cont. Petition 16/2023, IA-6379/2022, CA-137A/2019,
CA-179A/2019, CA-330A/2019, CA-332A/2019,
CA-638A/2019, Appeal/36/2021, Appeal/37/2021,
IA-5068/2021, Comp. Appeal-44/2021, IA-5409/2021,
Comp. Appeal-50/2021, IA-368/2022, CA-731A/2019,
CA-827A/2019, IA-904/2022, IA-4428/2022,
IA-2059/2021, IA-164/2023**

IN THE MATTER OF:
Super Print Services

... **Applicant**

Versus

M/s. Xalta Food and Beverages Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant

: Adv. Vivek, Adv. Kshitij Sharda, Adv. Ritu Kapur, Adv. Nigar Khan, Adv. Bharat, Adv. Atul Bansal in Appeal-36/2021, Appeal-37/2021.
Adv. Vichitra Sharma, Adv. Mahendra Sharma, Adv. Prateek Saxena, Adv. Astha Jain, Adv. Kokab, Adv. Sultan, Adv. Kapila, Adv. Balistar, Adv. Sambir
Adv. Amod K Dalela in IA-6379/2022.

For the Respondent

: Adv Akriti Manubarwala , Adv Sneha Botwe

For the EPFO

: Adv. Rony John, Adv. Piyush Swami, Adv. Amay Bahri in Appeal-44/2021, IA-5068/2021.

For the Sus. Board of Director

: Adv. Abhishek Anand, Adv. Karan Kohli & Kashish Rehan, Adv

For the RP

: Adv. Bishwajit Dubey, Adv. Varun Kumar Tikmani, Adv. Rama Kant Rai, Adv. Shivam Sharan for the RP i.e. Mr. Naveen Kumar Jain

For the Karur Vysya Bank

: Adv. Gaurav Khanna

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by Mr. Bishwajit Dubey, Ld. Counsel appearing for the RP, the hearing is deferred to 08.05.2024. Let the matter be listed on the top of the board on the next date of hearing.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)